

Central Administrative Tribunal
Principal Bench
New Delhi.

(12)

DA No. 498/92

New Delhi, this the 5th day of February, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri S.P. Biswas, Member(A)

Makan Singh,
c/o Shri B.S.Sagwan,
N.I.H.F.W.?
Munirka,
New Delhi- 110 067.
(By Smt. C.M.Chopra, Advocate -
None present).

....Applicant

-Versus-

1. Union Public Service Commission
through the Secretary,
Dholpur House,
Shahjahan Road,
New Delhi- 110 011.

2. Union of India through
the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi- 110 001.
(By Mrs. P.K.Gupta, Advocate -
None present).

...Respondents

O R D E R (Oral)

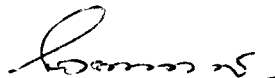
By Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J):--

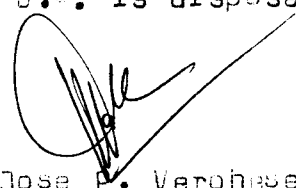
None is present on behalf of the parties. Perhaps the parties are under the impression that this matter has been disposed of through the Lok Adalat by its order dated 2nd October, 1996. Infact that was the informal order. This matter has come up before us presumably for passing formal order.

In view of the order of the Lok Adalat similar directions are being issued by this Tribunal as well.

....2p/-

The respondents are directed to treat the petitioner in the same way as the directions were issued in the case of Madan Sain and Ors. vs. UPSC and Ors. in O.A. No. 2854 of 1991. With these directions, this O.A. is disposed of.


(S.P. Biswas),
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

/ns/